

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1674

**TO BE ANSWERED ON MONDAY, 21st SEPTEMBER, 2020
SINGLE VOTER LIST**

1674. SHRI SYED IMTIAZ JALEEL:
SHRI ASADUDDIN OWAISI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is going to amend the Representation of People's Act to pave the way for single voter list for whole country and simultaneous polls of all the elected bodies in the country and if so, the details thereof;
- (b) whether the Cabinet Secretary had a meeting with all the Chief Secretaries of States and UTs in this regard;
- (c) if so, the outcome of the meeting;
- (d) whether any consensus has been arrived at in the meeting of Representatives of different political parties in this regard and if so, the details thereof; and
- (e) the main idea behind these proposals and present position in the matter?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) to (e): No, Sir. Presently there is no such proposal. In a meeting taken by the Cabinet Secretary on the issue recently, the representative of the Election Commission of India (ECI) informed that a few State Election Commissions are already using the Electoral Roll prepared by the ECI for their Local Body elections. A decision was taken to persuade the remaining States to co-opt the Electoral Roll prepared by the ECI for their Local Body elections on the grounds of national interest in saving time, effort and expenditure, reducing duplication of work and confusion amongst voters.
